

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
COURT - 2

Item No.219 – IA 744 of 2021
Item No.220 – IA 471 of 2022
In
CP(IB) 135 of 2017

Proceedings under Section 7 IBC

IN THE MATTER OF:

Bank of Baroda

.....Applicant

V/s

Vimal Oil & Foods Ltd

.....Respondent

Order delivered on: 12/07/2024

Coram:

Mrs. Chitra Hankare, Hon'ble Member(J)

Dr. Velamur G Venkata Chalapathy, Hon'ble Member(T)

PRESENT:

For the Liquidator	: Mr. Mayur Jugtawat, Adv. a.w Mr. Rahul Bhavsar, Adv. For Mr. Nipun Singhvi, Adv.
For the Applicant	: Mr. Aadit Sanjanwala, Adv. in IA 471 of 2022
For SEBI	: Mr. Ayush Bhandari, Adv. for Mr. Nikunt Raval
For Bank of India	: None.
For CFM	: Mr. Anip Gandhi
For the Income Tax	: Ms. Bhumi Gandhi, Adv. i/b Ms. Maithili Mehta, Adv.
For the NSE	: Mr. Mrugesh Jani, Adv.

ORDER

IA 744 of 2021

Since other applications are pending, this matter stands adjourned to 17.09.2024.

IA 471 of 2022

Ld. Counsel for NSE seeks time to discuss the matter internally and argue the matter fresh in the interest of investors of the company. He is directed to convey the stand of NSE in the matter without further adjournments. Both sides are directed to file written submissions not more than two to three pages within one-week.

List for further consideration on 21.08.2024.

-Sd-

-Sd-

DR. V. G. VENKATA CHALAPATHY
MEMBER (TECHNICAL)

CHITRA HANKARE
MEMBER (JUDICIAL)